

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3649
ANSWERED ON:17.04.2000
REVIEW OF CONSTITUTION
JAGDAMBI PRASAD YADAV;MONI KUMAR SUBBA

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the norms and criteria adopted for the appointment of Chairman, Members and Secretary of the National Commission to review the working of the Constitution;
- (b) whether the Government have received any request from the recognized political parties for their representation on the said Commission; and
- (c) if so, the action taken by the Government in this regard ?

Answer

MINISTER OF STATE FOR LAW, JUSTICE & COMPANY AFFAIRS (SHRI O. RAJAGOPAL)

- (a) The Chairperson of the National Commission to review the working of the Constitution has been selected on the basis of his knowledge and expertise of constitutional issues and the working of the democratic institutions of the nation. Members of the Commission have been selected on the basis of their proven expertise and knowledge in the field of constitutional law, economics, politics, law, sociology, political science and other relevant subject.
- (b) No, Sir,.
- (c) Does not arise.